

C. The following 4 States are without their own High Court:

1. Goa
2. Arunachal Pradesh
3. Nagaland
4. Mizoram.

(i) The jurisdiction of Bombay High Court extended to the State of Goa and the Bombay High Court Bench was set up at Panaji for the State of Goa.

(ii) States of Arunachal Pradesh, Nagaland and Mizoram are under the jurisdiction of Gauhati High Court. Gauhati High Court Bench was established in each of the three States.

D. National Capital Territory (NCT) Delhi also has its own High Court at Delhi.

#### **Union Territories**

High Court jurisdiction for the 6 Union Territories is as follows:

Sl. No.	Name of the Union Territory	Jurisdiction of High Court
1.	Puducherry	Madras High Court
2.	Chandigarh	Punjab and Haryana High Court
3.	Andaman and Nicobar Islands	Calcutta High Court
4.	Dadra and Nagar Haveli	Bombay High Court
5.	Daman and Diu	Bombay High Court
6.	Lakshadweep	Kerala High Court

#### **Implementation of stock limit on storage of pulses**

\*143. SHRI AHMED PATEL: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the quantity of pulses seized from illegal hoarders across the country, especially in Maharashtra and Gujarat and the rate at which these commodities were imported by traders;

†Original notice of the question was received in Hindi.

(b) the States that have not implemented the stock limit on storage of pulses since 2012; and

(c) whether any action is being taken by Government against the State Governments which have not implemented the said stock limit, if so, the details thereof?

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAMVILAS PASWAN): (a) As per reports received from the States, a total of 1,38,233.18 MT of pulses have been seized since 19.10.2015. In Maharashtra 87167.37 MT and in Gujarat 54.39 MT pulses have been seized. The commodities are seized if they are found in excess of the prescribed stock limits in a particular State. However, no separate data is maintained for quantity or price of domestic or imported seized pulses;

(b) State Governments of Uttarakhand, Kerala, West Bengal and all North Eastern States have not implemented stock limits on storage of pulses; and

(c) The Central Government *vide* Gazette notification S.O. 2642(E) dated 28.09.2015 has enabled the State Governments to impose stock limits on pulses up to 30.09.2016. Enabled by the said order and in exercise of the delegated powers under Section 3 of the Essential Commodities Act, 1955 States are free to assess the situation and impose stock limits with the concurrence of the Central Government as and when they deem it necessary. In addition, advisories are issued to States from time to time for taking action under the EC Act.

#### **Delhi-Ranchi Rajdhani train**

\*144. SHRI SANJIV KUMAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal to increase the frequency of Delhi-Ranchi Rajdhani train and run it daily;

(b) whether steps are being taken to improve the service of Delhi-Ranchi Rajdhani train, including replacement of old coaches, etc.;

(c) if so, the details thereof and the time-frame within which improvements are proposed to be effected; and

(d) if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI SURESH PRABHU): (a) At present, 12439/12440 Ranchi-New Delhi Rajdhani Express, 12453/12454 Ranchi-New Delhi Rajdhani Express and 12877/12878 Ranchi-New Delhi Garib Rath Express run on a common path.